

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1465
ANSWERED ON:21.08.2012
TRIBAL RESERVE
Ray Shri Bishnu Pada

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether 5 Km. from high tide line from Constance Bay in South Andaman to Lewis Inlet Bay in Middle Andaman, has been declared as Tribal Reserve;
- (b) if so, the reasons therefor;
- (c) whether any fishermen who go for fishing in this area would be punished as per the Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Amendment Regulation, 2012; and
- (d) if so, the quantum of the punishment?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): Yes, Madam. In order to increase the resource base of Jarawas, Notification dated 15th September, 2004 was issued by the Andaman and Nicobar Administration declaring certain land areas in South and Middle Andaman and coastal waters upto a distance of 5 kilometer as Reserved areas.
- (c) to (d): Whoever enters into the reserved areas for the purpose of encroaching, hunting or poaching from the said areas shall be punished under Andaman and Nicobar Islands (Protection of Aboriginal tribes) Amendment Regulation, 2012 with imprisonment whi8ch may extend to three years and wqith fine which may extend to Rupees ten thousand.